

**CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

WEST ZONAL BENCH

EXCISE APPEAL NO: 89141 OF 2013

[Arising out of Order-in-Appeal: NGP/EXCUS/000/APP/650/13-14 dated 10th July 2023 passed by the Commissioner of Customs & Central Excise (Appeals), Nagpur.]

Sharda Ispat Ltd
Kamptee Road, Nagpur - 440 026

... Appellant

versus

Commissioner of Central Excise
Kendriya Utpad Shulka Bhavan,
Civil Lines, Nagpur – 440 001 (M.S.)

...Respondent

APPEARANCE:

None for the appellant

Mr P K Acharya, Superintendent (AR) for the respondent

CORAM:

HON’BLE MR C J MATHEW, MEMBER (TECHNICAL)
HON’BLE MR AJAY SHARMA, MEMBER (JUDICIAL)

FINAL ORDER NO: A / 87072/2023

DATE OF HEARING:	31/10/2023
DATE OF DECISION:	31/10/2023

PER: CORAM

Appellant had sought coverage under Sabka Vishwas (Legacy
Dispute Resolution) Scheme, 2019. Learned Authorised

Representative submits that final discharge certificate has been issued by the competent authority.

2. Accordingly, in conformity with section 127(6) of Finance Act 2019, the appeal is dismissed as deemed to be withdrawn.

(Dictated and Pronounced in Open Court)

(AJAY SHARMA)
Member (Judicial)

(C J MATHEW)
Member (Technical)

**/as*